

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.431 of 1994

Friday this the 18th day of March, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

A. P. K. Syed Ismail, Helper  
M. G. College (Hostel)  
Androth Island,  
UT of Lakshadweep.

...Applicant

(By Advocate Mr. M. A. Shefik)

Vs.

1. Union of India, represented  
by the Secretary,  
Ministry of Home Affairs,  
New Delhi.
2. The Administrator, Union  
Territory of Lakshadweep,  
Kavaratti.
3. The Director of Education,  
Union Territory of Lakshadweep  
Kavaratti.

...Respondents

(By Advocate Mr. Satheesan rep. MVS Namboodiri)

ORDER

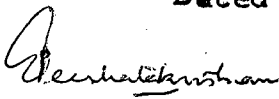
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN


Applicant seeks a declaration that he is entitled to receive 1/30th of the pay prescribed for the post, as also allowances. He relies on the Judgment in O. A. 714/92 to support his case. We find that he has made Annexures A3 and A5 representations and that these are pending consideration before second and third respondents in that order. We

direct second respondent to pass appropriate orders on Annexure.A3 within ten weeks from today. He shall examine the applicability of Annexure.A4 judgment while taking a decision in the matter.

2. Application is disposed of as aforesaid.  
No costs.

Dated 18th March, 1994

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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